

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW-165-2020
WITH
LD-VC-CW-164-2020

Shirish Kamat

... Applicant

Versus

The State of Goa & Ors.

... Respondents

Shri Nigel Da Costa Frias, Advocate for the Applicant.

Shri Manish Salkar, Government Advocate for the Respondents No.1 & 2.

Shri Parag Rao, Advocate for the Respondents No.3 & 4.

Coram:- DAMA SESHADRI NAIDU, J.

Date:- 26 October 2020

P.C. :

The respondent-Society is said to have issued notice on 17.10.2020 proposing to hold a special general body meeting on 28.10.2020. Seeking its stay the petitioners have filed this miscellaneous application.

2. There are three writ petitions pending on various issues but all interconnected. Besides, there is an election petition pending before the Tribunal. So, the litigation seems to have been running in circles. To put a quietus to this controversy the Court proposes to dispose of all the three writ petitions at the earliest. I am told that the petitions already have been posted to 04.11.2020. This miscellaneous application has been moved because of the intervening development, that is, of notice to convey special general body meeting.

3. Heard the parties on either side. Instead of stalling the whole process, at this stage, I recon, it will serve the purpose if this Court allows the society to go ahead with its special general body meeting, as planned, but whatever the decision the society takes in that meeting shall be subject to the outcome of the writ petitions. Let the respective counsel be ready on 04.11.2020 to argue the matter.

DAMA SESHADRI NAIDU, J.

NH